

Officers for passports for Israel as for other countries.

(b) Visa regulations of the Government of India are applicable to all foreigners including the Israelis. Requests from the Israelis for visas are considered on merits.

(c) No instance of difficulty in this regard has been noticed and no complaint about the delay has been received by this Ministry.

#### U.S. Secretary of State's Visit to India

1609. **Shri Indrajit Gupta:** Will the Prime Minister be pleased to state:

(a) whether the U.S. Secretary of State Mr. Rusk is likely to visit India soon;

(b) if so, whether he has been invited by Government or is coming at his own request; and

(c) the purpose of his visit?

**The Prime Minister and Minister of External Affairs and Minister of Atomic Energy (Shri Jawaharlal Nehru):** (a) Yes Sir. Mr. Rusk will be visiting Delhi on 2nd May, for two days;

(b) When we were informed that Mr. Rusk will be in Karachi and may be passing through Delhi, we invited him to be guest of the Government of India during his brief visit to Delhi.

(c) Matters of mutual interest to the U.S.A. and India will naturally be discussed between Mr. Rusk and the Government of India during this visit.

#### Tenants in Mahe

1610. { **Shri A. V. Raghavan:**  
**Shri P. Kunhan:**

Will the Prime Minister be pleased to state:

(a) whether cultivating tenants in Mahe are still being harassed under the French Civil Code;

(b) whether suits for eviction and damages are being filed in Mahe against tenants under the French Code and if so their number;

(c) the number of suits decreed since December, 1962; and

(d) whether there is any proposal to confer any benefits to tenants with retrospective effect?

**The Prime Minister and Minister of External Affairs and Minister of Atomic Energy (Shri Jawaharlal Nehru):** (a) Government extended the Malabar Tenancy Act, 1929 to the former French Settlement of Mahe on the 16th of June, 1958 whereby the French Civil Code insofar as it related to the tenancy law, ceased to have effect. No cases of harassment to the cultivating tenants in Mahe have come to the notice of the Government since that date. Government have also promulgated on the 28th of April, 1962, the Mahe (Stay of Eviction Proceedings) Order, 1962.

(b) to (d). No suits for evictions or damages have been filed since the promulgation of the Mahe (Stay of Eviction Proceedings, Order. The question of conferring benefits to tenants with retrospective effect, therefore, does not arise.

#### Border Road Development Board

1611. **Shri P. C. Borooah:** Will the Minister of Defence be pleased to state:

(a) whether office of the Chief Engineer A.C.E. of the Border Roads Development Board is proposed to be set up at Dehra Dun; and

(b) if so, Government's decision in the matter?

**The Minister of Defence (Shri Y. B. Chavan):** (a) and (b). A Chief Engineer's Organisation has been sanctioned for departmental execution of Border Roads Projects in Uttar Pradesh sector. It has been proposed to locate the Headquarters of this organisation at Dehra Dun. Final decision will be taken shortly.